

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 1

Excise Appeal No. 76866 of 2016

(Arising out of Order-in-Original No. 1/Commr/CE/GHY/16-17 dated 27.07.2016 passed by the Commissioner of Central Excise and Service Tax, Guwahati, Sethi Trust Building, G.S. Road, Bhangagarh, Guwahati – 781 005)

M/s. Keshari Industries

Abhoypur, Silasundari Ghopa,
Gauripur, Amingaon, North Guwahati,
Guwahati, PIN – 781 031

: Appellant

VERSUS

Commissioner of Central Excise and Service Tax : Respondent

Sethi Trust Building, 5th Floor,
G.S. Road, Bhangagarh,
Guwahati, PIN – 781 005

APPEARANCE:

None for the Appellant

Shri Debapriya Sue, Authorized Representative, for the Respondent

CORAM:

HON'BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO. 75667 / 2026

DATE OF HEARING / DECISION: 10.06.2026

ORDER: [PER SHRI ASHOK JINDAL]

Today when the matter was called for hearing, none appeared on behalf of the appellant nor was any request for adjournment received from them, despite notice. It is seen that the notice of hearing issued by the Registry has been returned undelivered by the postal authorities. Furthermore, it can be observed from the records that the matter had already been listed before the Bench on several occasions and sufficient opportunities were also given to the appellant to represent their case. However, despite repeated adjournments, they have failed to appear today. Therefore, it is gathered that the appellant is not interested in pursuing the present appeal before the Tribunal.

2. In these circumstances, the appeal is dismissed for non-prosecution, with liberty being granted to the appellant to pursue for reopening their case by way of filing application for restoration of the appeal, if they so desire.

(Dictated and pronounced in the open court)

Sd/-

(ASHOK JINDAL)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

Sdd